NOTIFICATION

GSR – In exercise of powers conferred by sub section (1) read with clause (d) of sub section (2) of section 25 of the University Grants Commission Act, 1956, (3 of 1956), the Central Government hereby makes the following rules further to amend the University Grants Commission (Recruitment) Rules, 1983, namely:

1. (i) These rules may be called the University Grants Commission (Recruitment) (Amendment) Rules, 1989.

   (ii) They shall be deemed to have come into force on the 21st day of December, 1988.

2. In the schedule to the University Grants Commission (Recruitment) Rules, 1983, against serial numbers 1 relating to the posts of Secretary, under column II, the entries in brackets shall be substituted with the following:–

   “Appointment will be made on a tenure basis for a term of 5 years renewable for one more term of 5 years, both being subject to the age of retirement applicable to the employees of the organisation from which a person is appointed on deputation, or on contract”.

Explanatory memorandum: The amendment is necessary to enable the incumbent of the post of Secretary, University Grants Commission, to get the benefit of age of retirement in his parent office.

Giving retrospective effect to the amendment will not prejudicially affected the interests of any person.

(S.G. Mankad)

No. F.......25-88 (Desk (u)) Joint Secretary, Min. of HRD, New Delhi
To the Manager, Govt. of India Press. Mayapuri, Ring Road, New Delhi

Foot Note: Principle Rules were published Notification No. F.10-30/80 Desk (U) dated 19th May, 1983 amended by 1) Notification No. F. 10-46/83 Desk (U) dated 22/9/83 and 2) Notification No. F. 10-16/83 Desk (U) dated 14.11.84.

Copy forwarded for information to: The Secretary UGC, N.D. Sd/- (M.M. Wadhwa) U.S.